

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE
STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 6th September, 2021 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 28 of 2021

**A Bill further to amend the Tamil Nadu Labour Welfare
Fund Act, 1972.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second Year of the Republic of India as follows:-

Short title and
commence-
ment.

1. (1) This Act may be called the Tamil Nadu Labour Welfare Fund (Amendment) Act, 2021.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment
of section 15

2. In section 15 of the Tamil Nadu Labour Welfare Fund Act, 1972, for sub-section (1), the following sub-section shall be substituted, namely:-

“(1) Every employee shall contribute a sum not exceeding fifty rupees, per year, as may be prescribed, from time to time, to the Fund and every employer shall, in respect of each such employee, contribute a sum not exceeding hundred rupees, per year, as may be prescribed, from time to time, to the Fund and the Government shall, in respect of each such employee, contribute a sum not exceeding fifty rupees, per year, as may be prescribed, from time to time, to the Fund.”.

Tamil Nadu
Act 36 of
1972.

STATEMENT OF OBJECTS AND REASONS.

Under sub-section (1) of Section 15 of the Tamil Nadu Labour Welfare Fund Act, 1972 (Tamil Nadu Act 36 of 1972), as substituted by Tamil Nadu Act 44 of 1995 provides that every employee shall, contribute a sum not exceeding ten rupees, per year, as may be prescribed, from time to time, to the Fund and every employer shall, in respect of each such employee, contribute a sum not exceeding twenty rupees, per year, as may be prescribed, from time to time, to the Fund and the Government shall, in respect of each such employee, contribute a sum not exceeding ten rupees, per year, as may be prescribed, from time to time, to the Fund.

2. The amount of contributions to the Tamil Nadu Labour Welfare Fund has been prescribed in rule 11-A of the Tamil Nadu Labour Welfare Fund Rules, 1973 in the year 2015 itself. Since more than five years have lapsed, it has become necessary to enhance the upper limit of contributions to the Labour Welfare Fund specified in sub-section (1) of the said Section 15. The Tamil Nadu Labour Welfare Board in its 77th meeting resolved to enhance the upper limit of contribution to the Labour Welfare Fund as a sum not exceeding fifty rupees as employee's contribution, a sum not exceeding hundred rupees as employer's, contribution in respect of each such employee, and a sum not exceeding fifty rupees as Government contribution and to request the State Government to amend the said Tamil Nadu Act 36 of 1972 for the purpose.

3. The Government have decided to accept the aforesaid proposal of the Tamil Nadu Labour Welfare Board and to amend the Tamil Nadu Labour Welfare Fund Act, 1972 (Tamil Nadu Act 36 of 1972) suitably for the purpose.

4. The Bill seeks to give effect to the above decision.

C.V. GANESAN,
*Minister for Labour Welfare and
Skill Development Department.*

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 2 of the Bill empowers the Government to make rules for the purpose specified therein.

2. The powers delegated are normal and not of an exceptional character.

C.V. GANESAN,
*Minister for Labour Welfare and
Skill Development Department.*

FINANCIAL MEMORANDUM

The provisions contained in clause 2 of the Bill provides for enhancement of Labour Welfare Fund Contribution. The Bill when enacted and brought in to force would involve additional expenditure from the Consolidated Fund of the State.

The Additional Expenditure to be incurred as a result of the proposed legislation will be approximately Rs. 3,50,00,000/- (Rupees three crore and fifty lakhs) per annum recurring.

C.V. GANESAN,
*Minister for Labour Welfare
and Skill Development Department.*

Chennai-600 009,
6th September 2021.

K. SRINIVASAN,
Secretary.